

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 174/02 OF

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

Date of Order

27-9-2002

Mr. Sanjay Onkar, Counsel for
applicant.

Mr. Vijay Bishnoi, Counsel to opposite
parties. (Respondents)

In this Application u/s 19
of the Administrative Tribunals Act, 1985,
applicant K. L. Khatari, has prayed for a
direction to the respondents to recall the
impugned order dated 30-9-99 (Annex. A/1)
whereby, he was placed under suspension,
with all consequential benefits.

The learned Counsel for the
respondents has produced before us, the
Order dated 26-9-2002 issued by the
Respondent-department. This order is taken
on record. We find that by this order
suspension of the applicant has been revoked.

In view of above, nothing
survives in this application and it has become
infructuous. The O.A. is, therefore, dismissed
as having become infructuous. No order
to cost.

Part II and III destroyed
in my presence on 14.11.02
under the supervision of
section officer as per
order dated 16/11/02

Section officer (Recd)

(J. K. KAWHIK)
Judicial Member

(GOPAL SING)
Administrative Member